

Form G

Invitation of Resolution Plans

(Under sub-regulation (5) of regulation 35A of the Insolvency and Bankruptcy Board of India (Fast Track Insolvency Resolution Process for Corporate Persons) Regulations, 2017)

**FOR THE ATTENTION OF THE PROSPECTIVE RESOLUTION APPLICANTS OF
(Name of Corporate Debtor)**

Sl. No.	Particulars	
1	NAME OF CORPORATE DEBTOR	
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	
6	FAST TRACK INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	
7	ESTIMATED DATE OF CLOSURE OF FAST TRACK INSOLVENCY RESOLUTION PROCESS	
8	DATE OF ISSUE OF INFORMATION MEMORANDUM	
9	MANNER OF OBTAINING THE INFORMATION MEMORANDUM BY THE PROSPECTIVE RESOLUTION APPLICANT	
10	DATE OF ISSUE OF INVITATION FOR RESOLUTION PLANS	
11	MANNER OF OBTAINING THE INVITATION BY THE PROSPECTIVE RESOLUTION APPLICANT	
12	DATE OF ISSUE OF EVALUATION MATRIX	

13	MANNER OF OBTAINING THE EVALUATION MATRIX BY THE PROSPECTIVE RESOLUTION APPLICANT	
14	LAST DATE FOR SUBMISSION OF RESOLUTION PLANS	
15	MANNER OF SUBMITTING RESOLUTION PLANS BY A PROSPECTIVE RESOLUTION APPLICANT.	
16	NAME, ADDRESS AND EMAIL OF THE RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	
17	ADDRESS AND EMAIL, IF ANY, OTHER THAN GIVEN AT SL. NO. 16 TO BE USED FOR CORRESPONDENCE WITH THE RESOLUTION PROFESSIONAL	
18	REGISTRATION NUMBER OF RESOLUTION PROFESSIONAL, AS GRANTED BY THE BOARD	

Signature of Resolution Professional
For(Name of Corporate Debtor)
Date and
Place...]